
(2019) 10 P&H CK 0090

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 29589 Of 2019 (O&M)

Kajal Devi And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 11-10-2019

Acts Referred:

Citation : (2019) 10 P&H CK 0090

Hon'ble Judges : Gurvinder Singh Gill, J

Bench : Single Bench

Advocate : L.S. Lakhanpal

Final Decision : Disposed Of

Judgement

Gurvinder Singh Gill, J

Petitioners Kajal Devi and Rakesh Kumar have averred that they have married against wishes of respondents No. 4 to 6, who are family members of petitioners. Petitioner No. 1 has annexed copy of school certificate/affidavit and petitioner No. 2 has annexed copy of Aadhar Card indicating that they are aged 22 years and 26 years.

The petitioners apprehend threat to their life and liberty at the hands of respondents No.4 to 6 and thus seek issuance of appropriate directions.

The petition is disposed of with a direction to respondent No.2-Superintendent of Police, Yamuna Nagar, to look into the representation Annexure P-5 made by petitioners, in accordance with law, immediately upon receipt of certified copy of this order. In case any apprehension of threat to the life and liberty of the petitioners is found, requisite steps be taken immediately, in accordance with law, to protect life and liberty of the petitioners.

It is, however, made clear that this order shall not be taken to be an expression as regards validity of the alleged marriage of the parties.